

HIGH COURT OF DELHI : NEW DELHI

No. 191 /Rules/DHC

Dated : 16/07/2026

CIRCULAR

Copy of Notification No. 59/Rules/DHC dated 03.07.2026 as published in Delhi Gazette Extraordinary, Part II, Section I, No. 21 (NCTD No. 92) dated 03.07.2026 regarding amendment in the Rules pertaining to destruction of judicial records in High Court is hereby circulated for information.


(ARUN BHARDWAJ)
REGISTRAR GENERAL

Endst. No. 685-711 /Rules/DHC/2026

Dated: 16/07/2026

Copy forwarded for information and necessary action to:-

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
12. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi.
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi.
14. The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P. Estate, New Delhi.
15. The Secretary, Bar Council of India, 21, Rouse Avenue Institutional Area, New Delhi - 110002.
16. The Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi - 110049.
17. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
18. The President/Secretary, Bar Association, Tis Hazari Courts/Patiala House Courts/ Karkardooma Courts/ Rohini Courts/Dwarka Courts/Saket Court Complex/Rouse Avenue Court Complex.
19. The Member Secretary, Delhi State Legal Service Authority, Rouse Avenue Courts Complex, New Delhi with the request to forward a copy of the Notification/Practice Directions/Circular to the Secretaries of all the eleven District Legal Services Authorities.
20. The Secretary, Delhi High Court Legal Services Committee.
21. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Notification/Practice Directions/Circular on the website of Delhi District Court.
22. Registrar-cum-Secretary to Hon'ble the Chief Justice.
23. All Registrars/OSDs/Joint Registrars (Judl) with the request to circular the same in their respective branches/office.
24. Joint Registrar-cum-P.A. to Registrar General, Delhi High Court.
25. Joint Director (IT) with the request to upload the Notification/Practice Directions/Circular on the Intranet of this Court.
26. Librarian, Delhi High Court.
27. Private Secretaries/Court Masters to Hon'ble Judges for kind perusal of Their Lordships.


(NAVJEET BUDHIRAJA)
JOINT REGISTRAR (RULES)

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 59/Rules/DHC

Dated : 03.07.2026

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) read with Section 3 of the Destruction of Records Act, 1917 (5 of 1917) and all other powers enabling it in this behalf, the High Court of Delhi, with the prior approval of the Lt. Governor of the Government of National Capital Territory of Delhi, hereby makes the following amendments in Part C of Chapter 5 of Volume V of Delhi High Court Rules & Orders :-

I. THE FOLLOWING SHALL BE SUBSTITUTED FOR THE EXISTING RULE 1A OF PART I OF PART C OF CHAPTER 5 OF VOLUME V OF DELHI HIGH COURT RULES & ORDERS :-

"1A Destruction of Records retained in electronic form – Notwithstanding any period of preservation prescribed in these Rules, any judicial record, book or paper, may be destroyed after being retained in electronic form, in accordance with Section 7 of the Information Technology Act, 2000.

Explanation: According to Section 7 of the Information Technology Act, 2000, where any law provided that documents, records or information shall be retained for any specific period, then, that requirement shall be deemed to have been satisfied if such documents, records or information are retained in the electronic form.

Provided that nothing in this rule shall apply to the following documents:-

Sr.No.	Description of documents
1.	A negotiable instrument (other than a cheque) as defined in section 13 of the Negotiable Instruments Act, 1881 (26 of 1881).
2.	A power-of-attorney as defined in section 1A of the Powers-of-Attorney Act, 1882 (7 of 1882).
3.	A trust as defined in section 3 of the Indian Trusts Act, 1882 (2 of 1882).
4.	A Will as defined in clause (h) of section 2 of the Indian Succession Act, 1925 (39 of 1925) including any other testamentary disposition by whatever name called.
5.	Any contract for the sale or conveyance of immovable property or any interest in such Property.
6.	Any original document pertaining to Lease Deed, Birth/Death/Marriage certificate, Nikahnama, Family Settlement/Compromise Deed, Passport, Driving License, Bank Guarantee, Demand Draft, Share Certificate, Debenture, Bond or such other documents as directed by the Court to be retained.

Provided further that documents which are to be preserved permanently as per these rules shall continue to be preserved in physical form notwithstanding their preservation in electronic form."

II. THE FOLLOWING SHALL BE SUBSTITUTED FOR THE EXISTING RULE 9 OF PART II(b) OF PART C OF CHAPTER 5 OF VOLUME V OF DELHI HIGH COURT RULES & ORDERS :-

"9. What Documents in Part A of Judicial Record to be preserved permanently - The following documents belonging to Part A of a judicial record shall be preserved permanently, namely:

In Civil Cases

- (1) The Index.
- (2) The judgment of the Court.
- (3) The decree of the Court.
- (4) Unreturned deeds namely :
 - (i) A negotiable instrument (other than a cheque) as defined in section 13 of the Negotiable Instruments Act, 1881 (26 of 1881).
 - (ii) A power-of-attorney as defined in section 1A of the Powers-of-Attorney Act, 1882 (7 of 1882).
 - (iii) A trust as defined in section 3 of the Indian Trusts Act, 1882 (2 of 1882).
 - (iv) A Will as defined in clause (h) of section 2 of the Indian Succession Act, 1925 (39 of 1925) including any other testamentary disposition by whatever name called.
 - (v) Any contract for the sale or conveyance of immovable property or any interest in such Property.
 - (vi) Any original document pertaining to Lease Deed, Birth/Death/Marriage certificate, Nikahnama, Family Settlement/Compromise Deed, Passport, Driving License, Bank Guarantee, Demand Draft, Share Certificate, Debenture, Bond or such other documents as directed by the Court to be retained.
- (5) One copy of the printed paper book in all cases in which a paper book is printed in other cases copies of the judgments of the Courts below and the memorandum of appeal presented in the High Court.

In Criminal Cases

- (1) The Index.
- (2) The judgment of the Court.
- (3) Warrants of commitment or execution, when returned.
- (4) Unreturned deeds namely :
 - (i) A negotiable instrument (other than a cheque) as defined in section 13 of the Negotiable Instruments Act, 1881 (26 of 1881).

- (ii) A power-of-attorney as defined in section 1A of the Powers-of-Attorney Act, 1882 (7 of 1882).
 - (iii) A trust as defined in section 3 of the Indian Trusts Act, 1882 (2 of 1882).
 - (iv) A Will as defined in clause (h) of section 2 of the Indian Succession Act, 1925 (39 of 1925) including any other testamentary disposition by whatever name called.
 - (v) Any contract for the sale or conveyance of immovable property or any interest in such Property.
 - (vi) Any original document pertaining to Lease Deed, Birth/Death/Marriage certificate, Nikahnama, Family Settlement/Compromise Deed, Passport, Driving License, Bank Guarantee, Demand Draft, Share Certificate, Debenture, Bond or such other documents as directed by the Court to be retained.
- (5) One copy of the printed paper book in all cases in which a paper book is printed in other cases copies of the judgments of the Courts below and the memorandum of appeal presented in the High Court."

NOTE: THESE AMENDMENTS SHALL COME INTO FORCE FROM THE DATE OF THEIR PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT
Sd/-
(ARUN BHARDWAJ)
REGISTRAR GENERAL